

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/362/2020

DATED THIS THE 16th DAY OF SEPTEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Ms. Indira B
D/o K.S.Balakrishnan
Aged about 51 years
Working as Superintendent
(on deputation as Senior Intelligence Officer)
DGGI, Chennai Zonal Unit, Chennai.Applicant

(By Advocate Shri B.S.Venkatesh Kumar - through video conference)

Vs.

1. Union of India represented by
Secretary to Government
Ministry of Finance
Department of Revenue
North Block
New Delhi – 110 001.

2. Central Board of Excise & Customs (CBEC) & GST
By its Chairman
North Block
New Delhi-110 001.

3. The Principal Chief Commissioner of
Central Tax, Bangalore
P.B.No.5400

Central Revenue Building
Queen's Road
Bangalore-560 001.

.....Respondents

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

After arguing the matter for some time, learned counsel for the applicant wishes to withdraw the present Original Application with liberty to avail his remedy in accordance with law.

2. In view of the above, the Original Application is dismissed as withdrawn with liberty as aforesaid.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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